

(b) In view of the domestic requirements of these ingredients, a restrictive export policy is already being followed.

(c) The question does not arise.

Coal Depot in Paschimpuri, New Delhi

2343. SHRI KESHORAO PARDHI: Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 1026 on 24 August, 1981 regarding coal depot at Paschimpuri, New Delhi and state :

(a) whether it is a fact that office of the Commissioner, Food and Civil Supplies has written a recommendation letter No. F & C Supply/F/81-6752 (in Hindi) to the Commissioner (Land), D.D.A. on 15th September, 1981 ;

(b) if so, what are the reasons for not allotting the plot to the licensee :

(c) whether D.D.A. is allotting a suitable plot (Centrally located) during this month (November, 1981) in the interest of the residents of that area ; and

(d) if not, the reasons thereof ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) :

(a) Yes, Sir. The DDA has reported that the letter in question purported to have been signed by Food and Civil Supplies Officer (Coal) was received in the office of DDA as an enclosure to an application. This letter was on a plain paper and was neither forwarded through proper channel, nor did it bear any official seal in support of its authenticity.

(b) to (d). The DDA had referred the case to the Commissioner, Food & Civil Supplies for confirmation and will take action on receipt of his reply.

Licence For Vanspati In Delhi Cantt.

2344. SHRI SHIBU SOREN : Will the Minister of CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that some F.P.S. holders of Sadar Bazar, Delhi Cantt. have applied for the retail licence of vanaspati ghee ; and

(b) if so, the names of such F.P.S. holder and what immediate measures Government have taken to grant them such licences as they are entitled to sell the non-specified food article ?

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES : (SHRI BRAJA MOHAN MOHANTY) : (a) No, Sir.

(b) Does not arise.

Import of Fertilizers

2345. SHRI OSCAR FERNANDES : Will the Minister of AGRICULTURE be pleased to state :

(a) is it a fact that Government have decided to import large quantities of fertilizers ;

(b) if so, the kinds of fertilizers and quantities thereof ; and

(c) what steps Government propose to take to maximise production within the country in so far as the existing capacity is concerned ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R.V. SWAMINATHAN) : (a) and (b). Import of fertilisers is resorted to bridge the gap between agronomic requirements and indigenous availability. Urea, Di-Ammonium Phosphate, Muriate of Potash represent bulk of the country's imports of fertilisers. Imports so far made during the current financial year are lower than the imports made during the corresponding period of last year. However, it is not in public interest to disclose the information regarding quantities of fertilisers to be contracted during the remaining period of the current financial year.

(c) Measures like plant operation improvement programme, installation of captive power generation facility and addition of balancing equipments are being taken in order to optimise production in the existing fertiliser plants.

Development of Regularised Colonies

2346. SHRI DHARAM DASS SHASTRI : Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 2028 on 31 August, 1981 regarding housing activities in regularised colonies in Delhi and state :

(a) what are the difficulties in fixing development charges in the regularised colonies and how it is proposed to overcome these;

(b) what are the connected modalities involved in this case and how these are being tackled;

(c) what are the terms of reference of the Technical Committee appointed by Delhi Administration to finalise the above matters;

(d) what progress has been made by this Technical Committee so far; and

(e) when is this Technical Committee likely to complete its works so that the housing activity could start in the regularised colonies ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

(c) The terms of reference of the Technical Committee are to consider all cases of unauthorised colonies for regularisation in accordance with the Government's orders on the subject.

(d) and (e). The Technical Committee has been considering and clearing the layout plans for regularisation of unauthorised colonies which are finally approved by the Delhi Development Authority/Municipal Corporation of Delhi. A total of 292 colonies have been regularised so far. The Technical Committee is likely to continue its works till the work of regularisation of unauthorised colonies on non-Government land, in accordance with the policy of the Government, is completed. It is not feasible to fix a time limit for this work.

Demolition of Single Storeyed quarters in Minto Road, New Delhi

2347. SHRI SATISH PRASAD SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that the demolition of the single storeyed